

NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1232/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES:

Rohit Somani

V/s.

Sado Global Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

1. Prach landyn

Adv for operation

ORDER C.P. No.1232/I&BC/NCLT/MB/MAH/2017

- The Learned Counsel from the side of the Petitioner is present.
- He stated that the requisite notice of demand and Petition was served on the Respondent.
- However, there is no reply or compliance from the site of the Debtor.
- 4. The Debtor is directed to be present in person on the next of hearing.
- 5. Meanwhile the Petitioner shall intimate or propose the name of the IRP.
- 6. Adjourned to **04.10.2017.**

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 12.09.2017 Sd/-

M.K. Shrawat Member (Judicial)